

the Secretary-General of Rajya Sabha:-

11.13 hrs.

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th December, 1988 agreed without any amendment to the Banking, Public Financial Institutions and Negotiable Instruments Laws (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 2nd December, 1988".

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tamil Nadu Appropriation (No. 3) Bill, 1988 which was passed by the Lok Sabha at its sitting held on the 5th December, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (No. 3) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 5th December, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

**DIRECT TAX LAWS (AMENDMENT):  
BILL\***

[English]

THE MINISTER OF FINANCE (SHRI S.B. CHAVAN): I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Direct Tax Laws (Amendment) Act, 1987.

MR. SPEAKER: The question is:

"The leave be granted to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Direct Tax Laws (Amendment) Act, 1987."

*The motion was adopted*

SHRI S.B. CHAVAN: I introduce† the Bill.

PROF. MADHU DANDAVATE (Rajapur): Unlike the last time, I hope enough time will be available to discuss this Bill.

11.13 1/2 hrs.

**MOTION UNDER RULE 388**

**Suspension of Rule 67**

[English]

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): I beg to move:

"That this House do suspend rule 67 of the Rules of Procedure and Conduct of Business in the Lok Sabha in its appli-

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†Introduced with the recommendation of the President.

[Sh. B. Shankaranand]

cation to the motion for the introduction of the Constitution (Sixty-second Amendment) Bill, 1988 inasmuch as an identical Bill, namely, the Constitution (Amendment) Bill, 1985 (amendment of Article 326) by Shri Satyagopal Misra, M.P. is already pending before the House."

MR. SPEAKER: The question is:

"That this House do suspend rule 67 of the Rules of Procedure and Conduct of Business in the Lok Sabha in its application to the motion for the introduction of the Constitution (Sixty-second Amendment) Bill, 1988 inasmuch as an identical Bill namely, the Constitution (Amendment) Bill, 1985 (amendment of Article 326) by Shri Satyagopal Misra, M.P. is already pending before the House."

*The motion was adopted*

PROF. MADHU DANDAVATE (Rajapur): So long as you do not suspend the members, it is all right.

MR. SPEAKER: Have I ever done it? Give me that clean Chit at least!

SHRI AMAL DATTA: You are particular in suspending the Zero Hour.

MR. SPEAKER: I think, with your cooperation I will be able to do it. I am a cooperative man!

11.14 hrs.

CONSTITUTION (SIXTY—SECOND AMENDMENT) BILL\*

[English]

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RE-

SOURCES (SHRI B. SHANKARANAND): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI B. SHANKARANAND: I introduce† the Bill.

[Translation]

SHRI BALKAVI BAIRAGI (Mandsaur): Mr. Speaker, Sir, Shri Tulsiram is not expressing his views on such an important Bill. He should say something.

MR. SPEAKER: Tulsri has written 'Ramayana' whose message will always be heard.

11.14/1/4 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL\*

[English]

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951."

*The motion was adopted*

† Introduced with the recommendation of the President.

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